

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

F.NO.1631
DT. 22.7.99

NEW DELHI THIS THE 26TH DAY OF JULY, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. R.K.AHOOJA, MEMBER (A)

In the matter of:

Tripti Gupta
D/o Sh. V.K.Gupta
R/o H.No.13/72
Kalyanpuri, Delhi-91.

.... Applicant

Vs.

1. Union of India through
Secretary, Ministry of Human
Resources and Development
New Delhi.

2. Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi-16.

3. Assistant Commissioner
Regional Office
92, Gandhi Nagar Marg
Bajaj Nagar, Jaipur-15.

.... Respondents

ORDER (ORAL)

BY REDDY. J.

(X) *Khetri Nagar, Rajasthan*
(XX) *Rajasthan*

In this OA the applicant challenges the order of transfer dated 9.4.99. The applicant, by the impugned order, was transferred from Kendriya Vidyalaya No.1, New Delhi to Nasirabad on the ground that the school at Khetri Nagar, Delhi was closed down. It is the contention of the learned counsel for the applicant that though he has given a representation stating that there are nearby schools where there are vacancies, the applicant has not been considered for the said vacancies. He also submits that according to the instructions given in the letter dated 31.3.99, Annexure A-2 herein, he is entitled to be considered for any available vacancy in the nearby schools.

However, we will not interfere with the order of transfer. It is for the superior authority to consider and to pass orders in accordance with the relevant instructions. As it is stated that the applicant has made representation on 12.4.99 to Resp.No.2 and it is not yet disposed of. We direct Resp. No.2 to dispose of the said representation within 15 days from the receipt of a copy of this order in the light of the instructions given in the office order dated 31.3.99, Annexure A-2.

The OA is, accordingly, disposed of.

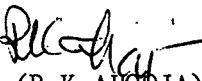
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(X) (XX) *Corrected under
Court's order dated 13.8.99*

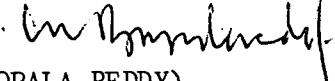
(2)

Registry is directed to give the regular OA No. as we do not find any objection as to the jurisdiction of the Tribunal.

Dasti order.


(R.K. AHUJA)
MEMBER (A)

'sd'


(V.RAJAGOPALA REDDY)
VICE-CHAIRMAN (J)